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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA No. 1172 of 1993

13th day of December, 1993

Hon'ble Mr. J.P. Sharma, Member (J)

Hon'ble Mr. B.K. Singh, Member (A)

Nav Bahar Singh  
S/o Shri Het Ram  
Village Asdullapur Kalyan Urf Gavri,  
P.O. Nagina,  
District Bijnor (U.P.)

Applicant

By: The applicant in person.

VERSUS

1. Union of India, through  
The Secretary,  
Ministry of Information & Broadcasting,  
New Delhi.

2. The Director General,  
Doordarshan,  
S-II Section,  
Mandi House, New Delhi.

3. Shri N.K. Gupta,  
Station Engineer,  
Doordarshan Maintenance Centre,  
Hardwar (U.P.)

4. The Station Engineer,  
Doordarshan Maintenance Centre,  
Nainital (U.P.)

Respondents

By Advocate: None.

ORDE (Oral)

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The grievance of the applicant has been regarding his transfer as Store Keeper from the earlier place of posting in Hardwar by the order dated 23.3.93 (annexure A-1) in the same capacity to DMC, Nainital. The applicant filed this application on 10.5.93. The applicant prayed for the following reliefs:

- (i) Immediate stay/cancellation of the transfer order or transferring the applicant to AIR, Najibabad or AIR, Rampur Station;
- (ii) From 7.4.93 to 16.4.93 be treated as joining time and 17.4.93 till applicant was directed to take over charge of his new posting as duty period;
- (iii) TA/DA from Hardwar to Nainital (outward and inward journey) be ordered to be paid by the respondents;
- (iv) Transfer TA/DA and pay advance be given by the respondents;
- (v) Releasing the payment of salary for the month of April and future;
- (vi) Reliefs from adverse entry in the relevant CR 1992-93 and future; and
- (vi) Stopping the respondednts from unnecessarily torcher/harrassment etc.

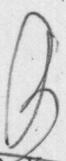
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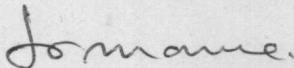
2. We have heard the applicant. This O.A. No. 1172/93 was dismissed in default on 13.7.93. The applicant has since joined at the place of transfer, Nainital, on 14.6.93. He moved an MP 2870/93 for setting aside the order of dismissal of OA which was allowed and the OA was restored on 18.10.93. It appears that in the meantime the applicant has certain other grievances which he has also detailed in the MP, particularly that he had to apply for EL for 54 days. As regards the reliefs prayed for in the earlier application, all of these stand granted to him by the Department itself, except that the order of transfer from Hardwar to Nainital has not been cancelled. The other grievance claimed is that he should be transferred to Akashvani Nazibabad or Akashvani Rampur.

3. We have given a careful consideration and also given full attention to the applicant as he has appeared in person unaided by any legal adviser. We find that the application does not make out any case for interference. However, it shall be open to the applicant to make a fresh representation to the respondents regarding his transfer to a place of his choice and also for treating, according to the existing rules, the EL for 54 days which he had to apply for in the circumstances of the case. The present application is

therefore allowed to be withdrawn on the request made by the applicant with a liberty to the applicant to assail the grievance after making a proper representation with regard to the existing grievances still harboured by him.

  
( B.K. Singh )

M (A)

  
( J.P. Sharma )

M (J)

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